Phased Manufacturing Plans, purchase preference etc., timely use of trade remedy options, adoption of mandatory Technical Standards, enforcement of FTA Rules of Origin (RoO) and development of import monitoring system.

Government has not categorized any product as sensitive products under the Foreign Trade Policy. The value of our merchandise imports from China during last five years and the current year are given below:—

Year	Value of Import (US\$ Million)		
2015-16	61,707.95		
2016-17	61,283.03		
2017-18	76,380.70		
2018-19	70,319.64		
2019-20	65,260.75		
2019-20 (April - August)	29,825.93		
2020-21 (April- August)*	21,589.94		

(\*: Provisional)

Source: DGCI&S, Kolkata

## **Special Economic Zones in the country**

- 723. DR. BHAGWAT KARAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the details and total number of Special Economic Zones (SEZs) which have been set up in the country, State/UT-wise;
- (b) whether there are SEZs which have been set up to promote agricultural activities;
  - (c) if so, the details thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) There were 7 Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs prior to the enactment of the SEZs Act, 2005. In addition, 423 proposals for setting up of SEZs in the country have been accorded formal approval under the SEZ

186

Act, 2005. Presently, 376 SEZs are notified, out of which 255 SEZs are operational. States/Union Territories-wise details of SEZs is given in the Statement-I (*See* below).

(b) to (d) Yes Sir, 8 Special Economic Zones (SEZs) have been approved for the Agro and Food Processing sector in India. Of these 8 SEZs, 7 have been notified and 4 are operational. Details of Agro and Food Processing SEZs in India are given in the Statement-II.

Statement-I
State/Union Territory-wise distribution of approved SEZs

State/UT	Central Government SEZs set up prior to the enactment of SEZs Act, 2005	State Government/ Private Sector SEZs set up prior to the enactment of SEZs Act, 2005	Formal Approvals granted under the SEZs Act, 2005	Notified SEZs under the SEZ Act, 2005	Total Operational SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)
1	2	3	4	5	6
Andhra Pradesh	1	0	32	27	23
Chandigarh	0	0	2	2	2
Chhattisgarh	0	0	2	1	1
Delhi	0	0	2	0	0
Goa	0	0	7	3	0
Gujarat	1	2	26	22	20
Haryana	0	0	23	20	7
Jharkhand	0	0	2	2	0
Karnataka	0	0	63	52	34
Kerala	1	0	29	25	20
Madhya Pradesh	0	1	12	7	5

Written Answers to		[18 September, 2020]		Unstarred Qu	estions 187
1	2	3	4	5	6
Maharashtra	1	0	50	44	34
Manipur	0	0	1	1	0
Nagaland	0	0	2	2	0
Odisha	0	0	7	5	5
Puducherry	0	0	1	0	0
Punjab	0	0	5	3	3
Rajasthan	0	2	5	4	3
Tamil Nadu	1	4	57	54	44
Telangana	0	0	63	56	34
Tripura	0	0	1	1	0
Uttar Pradesh	1	1	24	21	13
West Bengal	1	2	7	5	7
GRAND TOTAL	7	12	423	357	255

Statement-II

List of Agro and Food Processing SEZs in India

Sl. N	o. Name of the developer	Location	SEZ status
1	Kerala Industrial Infrastructure Development Corporation (KINFRA)	Malappuram District, Kerala	Notified and Operational
2	Parry Infrastructure Company Private Limited	Kakinada, Andhra Pradesh	Notified and Operational
3	CCCL Pearl City Food Port SEZ Ltd.	Tuticorin District, Tamil Nadu	Notified and Operational
4	CCL Products (India) Limited	Chittoor District, Andhra Pradesh	Notified and Operational
5	Nagaland Industrial Development Corporation Limited	Dimapur, Nagaland	Notified

S1. ]	No. Name of the developer	Location	SEZ status
6	Ansal Colours Engineering SEZ	Sonepat,	Notified
	Limited	Haryana	
7	Tripura Industrial Development	Paschim Jalefa,	Notified
	Corporation Limited	Sabroom, South	
		Tripura District,	
		Tripura	
8	Akshaypatra Infrastructure Pvt. L	td. Mehsana, Gujarat	Granted by
			<b>BoA</b> Formal
			Approval

## Export Processing Zones (EPZs) and Agricultural Export Zones (AEZs)

- 724. DR. BHAGWAT KARAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- the details and total number of Export Processing Zones (EPZs) and Agricultural Export Zones (AEZs) which have been set up in the country, State/UTwise;
- (b) the various incentives that have been provided by Central Government to the EPZs and AEZs;
- (c) whether there are EPZs which have been set up to promote agricultural activities;
  - (d) if so, the details thereof; and
  - if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) There were 7 Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs prior to the enactment of the SEZs Act, 2005. In addition, 423 proposals for setting up of SEZs in the country have been accorded formal approval under the SEZ Act, 2005. Presently, 376 SEZs are notified, out of which 255 are operational. States/ Union Territories-wise details of SEZs are given in the Statement-I (See below).

Further, 60 Agri Export Zones (AEZs) were notified in the year 2001 under Chapter 16 of the then EXIM Policy. List of these notified AEZs is given in the Statement-II (See below). All the 60 AEZs have completed their intended span of 5 years.